

1	2	3	4	5	6
21.	Meghalaya	9	1	10	2
22.	Mizoram	23	0	23	23
23.	Nagaland	19	0	19	5
24.	Delhi	4	1	5	5
25.	Odisha	114	0	114	51
26.	Puducherry	5	0	5	5
27.	Punjab	167	3	170	170
28.	Rajasthan	191	2	193	193
29.	Sikkim	7	0	7	7
30.	Tamil Nadu	664	2	666	666
31.	Telangana	73	1	74	71
32.	Tripura	20	0	20	5
33.	Uttar Pradesh	653	13	666	649
34.	Uttarakhand	90	9	99	99
35.	West Bengal	125	3	128	73
TOTAL		4314	62	4376	4125

#### **Action plan for safe drinking water**

14. SHRI HARNATH SINGH YADAV: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the details of action plan in coordination with the State Governments which has been prepared or is under process to provide safe drinking water in order to meet demand of rising population of the country;

(b) the quantum of fund that will be allocated in this regard;

(c) the quantum of fund allocated to State Governments in this regard during the last three years till date; and

(d) whether the Ministry has approached or is in the process of issuing directives or advisory to all State Governments for preparing action plan for strategic reserve of water resources for drinking water?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) Every year Annual

Action Plan meetings with all States is held during the month of February-March wherein detailed action plan is discussed to further improving the coverage of safe drinking water in rural areas in order to meet the demand of rising population of the country. Recently, 2 days National Workshop for finalizing of Annual Action Plan has been held with the States on 28/29th January, 2019.

(b) and (c) The State-wise details of fund allocated under National Rural Drinking Water Programme (NRDWP) during last three year and till date are given in the Statement (*See below*). For 2019-20, quantum of fund allocated will be known after the budget is approved.

(d) The Rural Water Supply Department under the State Governments does not keep any strategic reserve of water resources for drinking water with them. The mandate for water resources (ground water and surface water) reserve is with Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD and GR). As per information received from MoWR, RD and GR, Government of India has taken various measures for water conservation and for ensuring its long-term sustainability for various uses including drinking, as given below:—

- (i) The National Water Policy (2012) formulated by Ministry of Water Resources, RD and GR advocates conservation, promotion, water-use efficiency and protection of water and highlights the need for augmenting the availability of water through rain water harvesting, direct use of rainfall and other management measures. The Policy has been forwarded to all States/UTs and concerned Ministries/Departments of Central Government for adoption.
- (ii) The Ministry has circulated a Model Bill to all the States/UTs to enable them to enact suitable groundwater legislation for regulation of its development, which includes provision of rain water harvesting. So far, 15 States/UTs have adopted and implemented the groundwater legislation on the lines of Model Bill.
- (iii) Central Ground Water Board (CGWB) has prepared a conceptual document titled “Master Plan for Artificial Recharge to Ground Water – 2013” which provides information about area-specific artificial recharge techniques to augment groundwater resources based on the availability of source water and capability of subsurface formations to accommodate it. The Master Plan envisages construction of about 1.11 crore artificial recharge/rainwater harvesting structures in urban and rural areas. The Master Plan is available in public domain and has also been circulated to the State Governments for implementation.

- (iv) CGWA has issued directives to the Chief Secretaries of all States as well as Administrators of all UTs to take measures to promote/adopt artificial recharge to ground water/rain water harvesting. It also grants No Objection Certificates (NOCs) for ground water abstraction to Industries, Infrastructure units and Mining projects with mandatory conditions aimed at conservation, augmentation and efficient use of ground water.
- (v) CGWB has taken up Aquifer Mapping and Management (NAQUIM) programme from the XII Plan, under the scheme of Ground Water Management and Regulation. Aquifer Mapping is aimed at delineating aquifer disposition and their characterisation for preparation of aquifer/area specific ground water management plans.

**Statement**

*State-wise details of fund allocated under NRDWP  
during last three years and till date*

		₹ in crore)			
Sl. No.	State	2015-16	2016-17	2017-18	2018-19 (BE stage)
1	2	3	4	5	6
1.	Andaman and Nicobar Islands	0.38	0.45	0.43	0.62
2.	Andhra Pradesh	156.69	181.02	159.51	197.56
3.	Arunachal Pradesh	58.08	82.89	77.51	96.95
4.	Assam	261.34	401.43	524.1	567.89
5.	Bihar	227.65	314.79	394.53	476.63
6.	Chhattisgarh	63.69	70.65	64.33	95.47
7.	Goa	2.08	2.44	2.32	3.34
8.	Gujarat	230.68	281.14	231.62	237.09
9.	Haryana	97.65	114.53	118.95	81.88
10.	Himachal Pradesh	59.58	69.65	66.02	91.12
11.	Jammu and Kashmir	199.4	232.88	222.26	309.07
12.	Jharkhand	126.85	115.86	172.68	207.97
13.	Karnataka	307.62	360.07	290.86	331.04
14.	Kerala	52.78	62.54	56.88	90.37
15.	Madhya Pradesh	181.76	213.87	195.67	274.09

1	2	3	4	5	6
16.	Maharashtra	344.16	413.57	338.13	474.16
17.	Manipur	28.98	40.6	32.2	40.25
18.	Meghalaya	30.52	42.02	41.86	52.43
19.	Mizoram	17.71	25.33	22.4	28
20.	Nagaland	35.27	37.93	27.66	34.72
21.	Odisha	96.9	114.99	102.69	154.99
22.	Puducherry	0.74	0.86	0.82	1.29
23.	Punjab	39.77	46.02	115.25	125.97
24.	Rajasthan	547.17	1,114.55	891.95	692.13
25.	Sikkim	10.64	14.77	9.3	11.62
26.	Tamil Nadu	135.46	155.29	121.61	180.99
27.	Telangana	88.77	117.03	775.01	131.4
28.	Tripura	28.07	39.48	32.26	55.18
29.	Uttar Pradesh	454.93	628.08	539.09	713.95
30.	Uttarakhand	63.57	74.55	68.42	99.17
31.	West Bengal	199.78	417.68	810.48	917.82
TOTAL		4,148.67	5,786.96	6,506.80	6,775.16

*Note:* Allocation excludes Ministry level expenditure and allocation for 2018-19 is shown at BE stage.

#### **Study report on ODF States**

15. SHRI RAVI PRAKASH VERMA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether as per a recent study report released in January, 2019, open defecation has remained unchanged between 2014 and 2018;

(b) if so, the details thereof, State-wise;

(c) whether 44 per cent people in Open Defecation Free States, still continue to defecate in open as per the study report;

(d) if so, the details thereof; and

(e) the response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) to (d) Government is not aware of such report.